

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**

**Ph: 23753942 Fax-23753923**

Petition No. 216/TT/2013

Date: 17.6.2014

To  
Managing Director,  
Assam Electricity Grid Corporation Limited,  
(A succession Company of ASEB),  
Bijulee Bhawan,  
Guwahati -781 001

Subject: Determination of transmission tariff of inter-state transmission lines connecting two states.

Sir,

I am directed to refer to your petition mentioned above and to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 30.6.2014:-

- a) Capital cost duly certified by an auditor, if available;
- b) Funding pattern of the assets, i.e. the actual debt and equity considered towards the transmission assets as on date of commercial operation;
- c) Repayment schedule and interest rates of the loan(s) availed as per Form-13 with supporting documents;
- d) Cumulative depreciation against the assets as on 31.3.2012;
- e) Details of ARR approved by the SERC for FY 2009-10, 2010-11, 2011-12, 2012-13 & 2013-14 and details as per Table given overleaf, separately for the respective year. ARR details must contain total amount approved for the year:-

(FY _____) ARR _____ Rs. Lakh		
SL. No.	LINE TYPE	Length*
		(CKt- Km)
1.	+500 kV HVDC	
2.	+800 kV HVDC	
3.	765 kV D/C	
4.	765 kV S/C	
5.	400 kV D/C	
6.	400 KV D/C Quad. Moose	
7.	400 kV S/C	
8.	220 kV D/C	
9.	220 kV S/C	
10.	132 kV D/C	
11.	132 kV S/C	
12.	66 KV	

\* Total Length in the State for which ARR has been approved

f) In case norms for O&M have not finalized by the SERC, actual audited O&M expenses for that fiscal year;

Yours faithfully,

Sd/-  
(Dr. P.K. Sinha)  
Asst. Chief (Legal)